

**Central Electricity Regulatory Commission
New Delhi**

NOTICE

Central Electricity Regulatory Commission (CERC) is a statutory body constituted under the Electricity Act, 2003 and has been vested with the power, amongst others, to regulate the tariff of the generating companies owned and controlled by the Central Government, the generating companies which have a composite scheme for generation and supply of electricity in more than one State, inter-State transmission of electricity and for adjudication of disputes involving various stakeholders, generating companies and transmission licensees.

As part of the Digital India initiative, CERC would be launching a web-based e-filing portal from **4.4.2016** in order to facilitate the stakeholders to file petitions and other documents online and also to track/view the status of the petitions online. The e-filing application can be accessed by clicking on the hyperlink "e-filing" placed at the bottom of the web site www.cercind.gov.in after registration by entering login credentials. In case of any difficulty, the stakeholders can avail of the helpdesk facility located in the office of CERC or the 'Online help' located in the said portal.

It may be noted that the current system of filing hard copies of petitions in terms of the provisions of the CERC (Conduct of Business) Regulations, 1999, as amended from time to time, would, however, continue for a period of three months (1.7.2016) or until further orders, in addition to the above.

-Sd/-
(Shubha Sarma)
Secretary